CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP NO. 153/2004 IN OA NO. 1002/2003



This the 20th day of July, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. P.C.Mittal, H-12, Ashok Vihar, Phase-I Delhi-110052.

(By Advocate: Sh. Surinder Singh)

Versus

1. Sh. Rajender Kumar,
Director of Education
Establishment II Branch,
Old Secretariat,
Delhi-110054.

(By Advocate: Sh. George Paracken)

ORDER (ORAL)

By Sh. V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. Respondents have by way of order dated 29.6.2004, Annexure R-1 taken decision in regard to show cause notice to the applicant. As such the directions of this Court have been complied with. CP proceedings are dropped. Notices to the respondents are discharged. Applicant would be at liberty to challenge these orders as per law.

(KULDIP SINGH Member (J)

(V.K. MAJOTRA) Vice Chairman (A)

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